



HIGH COURT OF ANDHRA PRADESH :: AMARAVATI
ADDENDUM TO THE NOTIFICATION IN ROC.NO.130/2024-RC,
DATED 16.02.2024

ROC.NO.130/2024-RC

Dated: 27.02.2024

Ref: Notification in ROC.No.130/2024-RC, dated 16.02.2024 appointment of Law Clerks, on contract basis, to assist the Hon'ble Judges, High Court of A.P.

The High Court of Andhra Pradesh under reference, issued the Notification along with Guidelines for appointment of Law Clerks, on contract basis, to assist the Hon'ble Judges, High Court of A.P.

In the said Guidelines for appointment of Law Clerks to Hon'ble Judges, vide Notification No.5/SO/2020, dated 05.03.2020, under Eligibility Criteria, the Guideline No. 5(i) is amended. The following proviso is added to Guideline 5(i), thus;

"Provided that the candidate studying in the fifth year of the Five-Year Integrated Law Course or the third year of the Three-Year Law Course after graduation in any stream will also be eligible to apply, subject to furnishing proof of acquiring Law qualification before taking up the assignment as Law Clerk".

In view of the amendment to the Guideline, the students of fifth year Integrated Law Course or the third year of the Three-Year Law Course are also eligible to apply for the posts of Law Clerks, subject to furnishing proof of acquiring Law qualification before taking up the assignment as Law Clerk.

Consequent upon the amendment, the last date for submitting filled in applications for the post of Law Clerks is extended till **15.03.2024 by 5.00 p.m.**

Hence the addendum.


REGISTRAR (RECRUITMENT)